

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Jammu)**

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**CIRCULAR**

No: 20

Dated: 16.12.2015

Circular No. 4 dated 30.03.2015 of the Hon'ble High Court of Jammu and Kashmir directed all the Special Judges trying the cases under the Jammu and Kashmir Prevention of Corruption Act, to dispose of them in a time-bound manner, on priority basis and to submit a quarterly status report- stage-wise - of each such case to this Registry.

The circular appears not to have been followed strictly. No such information has been made available. Hon'ble the Chief Justice has desired that all such information be provided to this Registry within a week's time. Any deviation on that count will be treated as indiscipline and shall be reflected in the ACRs of the Presiding Officers of each such Court.

By Order

No. 21804-809/CS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Special Judges, Anti-Corruption Courts, \_\_\_\_\_, for information and necessary action.

  
(M. K. Hanjura)  
Registrar General

Dated : 16.12.2015

  
Deputy Registrar (GS)